

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 8th August 2014 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 17 of 2014

A Bill further to amend the Tamil Nadu Universities Laws.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-fifth Year of the Republic of India as follows:—

PART-I.

PRELIMINARY.

1. (1) This Act may be called the Tamil Nadu Universities Laws (Amendment) Act, 2014. Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

PART-II.

AMENDMENTS TO THE CHENNAI UNIVERSITY ACT, 1923.

Tamil Nadu
Act VII of
1923.

2. After section 11 of the Chennai University Act, 1923 (hereafter in this Part referred to as the 1923 Act), the following section shall be inserted, namely:-

Insertion of
new section
11-A.

“11-A. Removal of Vice-Chancellor.- (1) The Vice-Chancellor shall not be removed from his office except by an order of the Chancellor passed on the ground of wilful omission or refusal to carry out the provisions of this Act or for abuse of the powers vested in him and on the advice tendered by the State Government on consideration of the report of an inquiry ordered by them under sub-section (2).

(2) For the purposes of holding an inquiry under sub-section (1), the State Government shall appoint a person who is or has been a judge of the High Court or who is or has been an officer of the State Government not below the rank of Chief Secretary to Government. The inquiry authority shall hold the inquiry after giving an opportunity to make representation by the Vice-Chancellor and shall submit a report to the State Government on the action to be taken including penalty, if any, to be imposed, and the State Government shall, on consideration of the report, advise the Chancellor. The Chancellor shall act in accordance with such advice, as far as may be, in any case within three months.”.

3. In section 12-A of the 1923 Act, for sub-section (1), the following sub-section shall be substituted, namely:-

Amendment of
section 12-A.

"(1) The Registrar shall be a whole time salaried officer of the University appointed by the Syndicate for a period of three years and on such terms and conditions as may be prescribed by the statutes.".

4. After section 43 of the 1923 Act, the following Section shall be inserted, namely:-

Insertion of
new section
43-A.

"43-A. Application of certain rules to the officers, teachers and employees of the University.- (1) The provisions of the Tamil Nadu Civil Services (Discipline and Appeal) Rules, 1955, the Tamil Nadu Government Servants' Conduct Rules, 1973 and such other rules as the State Government may direct shall, with such modification as may be required, apply to the officers (other than the Chancellor and the Pro-Chancellor), teachers and employees of the University.

(2) If any question arises on the application of any provision of the rules referred to in sub-section (1) to the officers (other than the Chancellor and the Pro-Chancellor), teachers and employees of the University, the question shall be referred to the Syndicate whose decision thereon shall be final."

5. After Section 54-A of the 1923 Act, the following section shall be inserted, namely:-

Insertion of
new section
54-B.

"54-B. Power to give directions.- The State Government may, from time to time, issue such directions to the University, as they may deem fit, and it shall be the duty of the University to comply with such directions."

PART-III.

AMENDMENTS TO THE MADURAI-KAMARAJ UNIVERSITY ACT, 1965.

Tamil Nadu
Act 33 of
1965.

6. After section 11 of the Madurai-Kamaraj University Act, 1965 (hereafter in this Part referred to as the 1965 Act), the following section shall be inserted, namely:-

Insertion of
new section
11-A.

"11-A. Removal of Vice-Chancellor.- (1) The Vice-Chancellor shall not be removed from his office except by an order of the Chancellor passed on the ground of wilful omission or refusal to carry out the provisions of this Act or for abuse of the powers vested in him and on the advice tendered by the Government on consideration of the report of an inquiry ordered by them under sub-section (2).

(2) For the purposes of holding an inquiry under sub-section (1), the Government shall appoint a person who is or has been a judge of the High Court or who is or has been an officer of the Government not below the rank of Chief Secretary to Government. The inquiry authority shall hold the inquiry after giving an opportunity to make representation by the Vice-Chancellor and shall submit a report to the Government on the action to be taken including penalty, if any, to be imposed, and the Government shall, on consideration of the report advise the Chancellor. The Chancellor shall act in accordance with such advice, as far as may be, in any case within three months."

7. In section 13 of the 1965 Act, for sub-section (1), the following sub-section shall be substituted, namely:-

Amendment of
section 13.

"(1) The Registrar shall be a whole time salaried officer of the University appointed by the Syndicate for a period of three years and on such terms and conditions as may be prescribed by the statutes.".

8. After section 45 of the 1965 Act, the following section shall be inserted, namely:-

Insertion of
new section
45-A.

"45-A. Application of certain rules to the officers, teachers and employees of the University.- (1) The provisions of the Tamil Nadu Civil Services (Discipline and Appeal) Rules, 1955, the Tamil Nadu Government Servants' Conduct Rules, 1973 and such other rules as the Government may direct shall, with such modification as may be required, apply to the officers (other than the Chancellor and the Pro-Chancellor), teachers and employees of the University.

(2) If any question arises on the application of any provision of the rules referred to in sub-section (1) to the officers (other than the Chancellor and the Pro-Chancellor), teachers and employees of the University, the question shall be referred to the Syndicate whose decision thereon shall be final."

9. After section 48 of the 1965 Act, the following section shall be inserted, namely:-

Insertion of
new section
48-A.

"48-A. Power to give directions.- The Government may, from time to time, issue such directions to the University, as they may deem fit, and it shall be the duty of the University to comply with such directions.”

PART-IV.

AMENDMENTS TO THE ANNA UNIVERSITY ACT, 1978.

Tamil Nadu
Act 30 of
1978.

10. In Section 14 of the Anna University Act, 1978 (hereafter in this Part referred to as the 1978 Act), for sub-section (1), the following sub-section shall be substituted, namely:-

Amendment of
section 14.

"(1) The Registrar shall be a whole time salaried officer of the University appointed by the Syndicate for a period of three years and on such terms and conditions as may be prescribed by the statutes.”.

11. After section 28 of the 1978 Act, the following section shall be inserted, namely:-

Insertion of
new section
28-A.

"28-A. Application of certain rules to the officers, teachers and employees of the University.- (1) The provisions of the Tamil Nadu Civil Services (Discipline and Appeal) Rules, 1955, the Tamil Nadu Government Servants' Conduct Rules, 1973 and such other rules as the Government may direct shall, with such modification as may be required, apply to the officers (other than the Chancellor and the Pro-Chancellor), teachers and employees of the University.

(2) If any question arises on the application of any provision of the rules referred to in sub-section (1) to the officers (other than the Chancellor and the Pro-Chancellor), teachers and employees of the University, the question shall be referred to the Syndicate whose decision thereon shall be final.”.

12. For section 46 of the 1978 Act, the following section shall be substituted, namely:-

Amendment of
section 46.

"46. Power to give directions.- The Government may, from time to time, issue such directions to the University, as they may deem fit, and it shall be the duty of the University to comply with such directions.”.

PART-V.

AMENDMENTS TO THE BHARATHIAR UNIVERSITY ACT, 1981.

Tamil Nadu
Act 1 of
1982.

13. After section 12 of the Bharathiar University Act, 1981 (hereafter in this Part referred to as Tamil Nadu Act 1 of 1982), the following section shall be inserted, namely:-

Insertion of
new section
12-A.

"12-A. Removal of Vice-Chancellor.- (1) The Vice-Chancellor shall not be removed from his office except by an order of the Chancellor passed on the ground of wilful omission or refusal to carry out the provisions of this Act or for abuse of the powers vested in him and on the advice tendered by the Government on consideration of the report of an inquiry ordered by them under sub-section (2).

(2) For the purposes of holding an inquiry under sub-section (1), the Government shall appoint a person who is or has been a judge of the High Court or who is or has been an officer of the Government not below the rank of Chief Secretary to Government. The inquiry authority shall hold the inquiry after giving an opportunity to make representation by the Vice-Chancellor and shall submit a report to the Government on the action to be taken including penalty, if any, to be imposed, and the Government shall, on consideration of the report advise the Chancellor. The Chancellor shall act in accordance with such advice, as far as may be, in any case within three months.”.

14. After section 44-A of Tamil Nadu Act 1 of 1982, the following section shall be inserted, namely:-

Insertion of
new section
44-B.

"44-B. Application of certain rules to the officers, teachers and employees of the University.- (1) The provisions of the Tamil Nadu Civil Services (Discipline and Appeal) Rules, 1955, the Tamil Nadu Government Servants' Conduct Rules, 1973 and such other rules as the Government may direct shall, with such modification as may be required, apply to the officers (other than the Chancellor and the Pro-Chancellor), teachers and employees of the University.

(2) If any question arises on the application of any provision of the rules referred to in sub-section (1) to the officers (other than the Chancellor and the Pro-Chancellor), teachers and employees of the University, the question shall be referred to the Syndicate whose decision thereon shall be final.”.

15. After section 52 of Tamil Nadu Act 1 of 1982, the following section shall be inserted, namely:-

“52-A. Power to give directions.- The Government may, from time to time, issue such directions to the University, as they may deem fit, and it shall be the duty of the University to comply with such directions.”.

Insertion of
new section
52-A.

PART-VI.

AMENDMENTS TO THE BHARATHIDASAN UNIVERSITY ACT, 1981.

Tamil Nadu
Act 2 of
1982.

16. After Section 12 of the Bharathidasan University Act, 1981 (hereafter in this Part referred to as Tamil Nadu Act 2 of 1982), the following section shall be inserted, namely:-

Insertion of
new section
12-A.

“12-A. Removal of Vice-Chancellor.- (1) The Vice-Chancellor shall not be removed from his office except by an order of the Chancellor passed on the ground of wilful omission or refusal to carry out the provisions of this Act or for abuse of the powers vested in him and on the advice tendered by the Government on consideration of the report of an inquiry ordered by them under sub-section (2).

(2) For the purposes of holding an inquiry under sub-section (1), the Government shall appoint a person who is or has been a judge of the High Court or who is or has been an officer of the Government not below the rank of Chief Secretary to Government. The inquiry authority shall hold the inquiry after giving an opportunity to make representation by the Vice-Chancellor and shall submit a report to the Government on the action to be taken including penalty, if any, to be imposed, and the Government shall, on consideration of the report advise the Chancellor. The Chancellor shall act in accordance with such advice, as far as may be, in any case within three months.”.

17. After section 44-A of Tamil Nadu Act 2 of 1982, the following section shall be inserted, namely:-

Insertion of
new section
44-B.

“44-B. Application of certain rules to the officers, teachers and employees of the University.- (1) The provisions of the Tamil Nadu Civil Services (Discipline and Appeal) Rules, 1955, the Tamil Nadu Government Servants' Conduct Rules, 1973 and such other rules as the Government may direct shall, with such modification as may be required, apply to the officers (other than the Chancellor and the Pro-Chancellor), teachers and employees of the University.

(2) If any question arises on the application of any provision of the rules referred to in sub-section (1) to the officers (other than the Chancellor and the Pro-Chancellor), teachers and employees of the University, the question shall be referred to the Syndicate whose decision thereon shall be final.”.

18. After section 52 of Tamil Nadu Act 2 of 1982, the following section shall be inserted, namely:-

Insertion of
new section
52-A.

“52-A. Power to give directions.- The Government may, from time to time, issue such directions to the University, as they may deem fit, and it shall be the duty of the University to comply with such directions.”.

PART-VII.

AMENDMENTS TO THE MOTHER TERESA WOMEN'S UNIVERSITY ACT, 1984.

Tamil Nadu
Act 15 of
1984.

19. After section 12 of the Mother Teresa Women's University Act, 1984 (hereafter in this Part referred to as the 1984 Act), the following section shall be inserted, namely:-

Insertion of
new section
12-A.

"12-A. Removal of Vice-Chancellor.- (1) The Vice-Chancellor shall not be removed from his office except by an order of the Chancellor passed on the ground of wilful omission or refusal to carry out the provisions of this Act or for abuse of the powers vested in him and on the advice tendered by the Government on consideration of the report of an inquiry ordered by them under sub-section (2).

(2) For the purposes of holding an inquiry under sub-section (1), the Government shall appoint a person who is or has been a judge of the High Court or who is or has been an officer of the Government not below the rank of Chief Secretary to Government. The inquiry authority shall hold the inquiry after giving an opportunity to make representation by the Vice-Chancellor and shall submit a report to the Government on the action to be taken including penalty, if any, to be imposed, and the Government shall, on consideration of the report advise the Chancellor. The Chancellor shall act in accordance with such advice, as far as may be, in any case within three months."

20. In section 14 of the 1984 Act, in sub-section (1), for the expression "for such period as may be specified by the Executive Council", the expression "for a period of three years" shall be substituted.

Amendment of section 14.

21. After section 36 of the 1984 Act, the following section shall be inserted, namely:-

Insertion of new section 36-A.

36-A. Application of certain rules to the officers, teachers and employees of the University.- (1) The provisions of the Tamil Nadu Civil Services (Discipline and Appeal) Rules, 1955, the Tamil Nadu Government Servants' Conduct Rules, 1973 and such other rules as the Government may direct shall, with such modification as may be required, apply to the officers (other than the Chancellor and the Pro-Chancellor), teachers and employees of the University.

(2) If any question arises on the application of any provision of the rules referred to in sub-section (1) to the officers (other than the Chancellor and the Pro-Chancellor), teachers and employees of the University, the question shall be referred to the Executive Council whose decision thereon shall be final."

22. After section 43 of the 1984 Act, the following section shall be inserted, namely:-

Insertion of new section 43-A.

"43-A. Power to give directions.- The Government may, from time to time, issue such directions to the University, as they may deem fit, and it shall be the duty of the University to comply with such directions."

PART-VIII.

AMENDMENTS TO THE ALAGAPPA UNIVERSITY ACT, 1985.

Tamil Nadu
Act 23 of
1985.

23. After section 13 of the Alagappa University Act, 1985 (hereafter in this Part referred to as the 1985 Act), the following section shall be inserted, namely:-

Insertion of new section 13-A.

"13-A. Removal of Vice-Chancellor.- (1) The Vice-Chancellor shall not be removed from his office except by an order of the Chancellor passed on the ground of wilful omission or refusal to carry out the provisions of this Act or for abuse of the powers vested in him and on the advice tendered by the Government on consideration of the report of an inquiry ordered by them under sub-section (2).

(2) For the purposes of holding an inquiry under sub-section (1), the Government shall appoint a person who is or has been a judge of the High Court or who is or has been an officer of the Government not below the rank of Chief Secretary to Government. The inquiry authority shall hold the inquiry after giving an opportunity to make representation by the Vice-Chancellor and shall submit a report to the Government on the action to be taken including penalty, if any, to be imposed, and the Government shall, on consideration of the report advise the Chancellor. The Chancellor shall act in accordance with such advice, as far as may be, in any case within three months."

24. After section 45 of the 1985 Act, the following section shall be inserted, namely:-

Insertion of new section 45-A.

"45-A. Application of certain rules to the officers, teachers and employees of the University.- (1) The provisions of the Tamil Nadu Civil Services (Discipline and Appeal) Rules, 1955, the Tamil Nadu Government Servants' Conduct Rules, 1973 and such other

rules as the Government may direct shall, with such modification as may be required, apply to the officers (other than the Chancellor and the Pro-Chancellor), teachers and employees of the University.

(2) If any question arises on the application of any provision of the rules referred to in sub-section (1) to the officers (other than the Chancellor and the Pro-Chancellor), teachers and employees of the University, the question shall be referred to the Syndicate whose decision thereon shall be final.”.

25. After section 57 of the 1985 Act, the following section shall be added, namely:-

Insertion of
new section
57-A.

“57-A. Power to give directions.- The Government may, from time to time, issue such directions to the University, as they may deem fit, and it shall be the duty of the University to comply with such directions.”.

PART-IX.

AMENDMENTS TO THE MANONMANIAM SUNDARANAR UNIVERSITY ACT, 1990.

Tamil Nadu
Act 31 of
1990.

26. After section 11 of the Manonmaniam Sundaranar University Act, 1990 (hereafter in this Part referred to as the 1990 Act), the following section shall be inserted, namely:-

Insertion of
new section
11-A.

“11-A. Removal of Vice-Chancellor.- (1) The Vice-Chancellor shall not be removed from his office except by an order of the Chancellor passed on the ground of wilful omission or refusal to carry out the provisions of this Act or for abuse of the powers vested in him and on the advice tendered by the Government on consideration of the report of an inquiry ordered by them under sub-section (2).

(2) For the purposes of holding an inquiry under sub-section (1), the Government shall appoint a person who is or has been a judge of the High Court or who is or has been an officer of the Government not below the rank of Chief Secretary to Government. The inquiry authority shall hold the inquiry after giving an opportunity to make representation by the Vice-Chancellor and shall submit a report to the Government on the action to be taken including penalty, if any, to be imposed, and the Government shall, on consideration of the report advise the Chancellor. The Chancellor shall act in accordance with such advice, as far as may be, in any case within three months.”.

27. After section 43 of the 1990 Act, the following section shall be inserted, namely:-

Insertion of
new section
43-A.

“43-A. Application of certain rules to the officers, teachers and employees of the University.- (1) The provisions of the Tamil Nadu Civil Services (Discipline and Appeal) Rules, 1955, the Tamil Nadu Government Servants' Conduct Rules, 1973 and such other rules as the Government may direct shall, with such modification as may be required, apply to the officers (other than the Chancellor and the Pro-Chancellor), teachers and employees of the University.

(2) If any question arises on the application of any provision of the rules referred to in sub-section (1) to the officers (other than the Chancellor and the Pro-Chancellor), teachers and employees of the University, the question shall be referred to the Syndicate whose decision thereon shall be final.”.

28. After section 52 of the 1990 Act, the following section shall be inserted, namely:-

Insertion of
new section
52-A.

“52-A. Power to give directions.- The Government may, from time to time, issue such directions to the University, as they may deem fit, and it shall be the duty of the University to comply with such directions.”.

PART-X.

AMENDMENTS TO THE PERIYAR UNIVERSITY ACT, 1997.

Tamil Nadu
Act 45 of
1997.

29. After section 12 of the Periyar University Act, 1997 (hereafter in this Part referred to as the 1997 Act), the following section shall be inserted, namely:-

Insertion of
new section
12-A.

“12-A. Removal of Vice-Chancellor.- (1) The Vice-Chancellor shall not be removed from his office except by an order of the Chancellor passed on the ground of wilful omission or refusal to carry out the provisions of this Act or for abuse of the powers vested in him

and on the advice tendered by the Government on consideration of the report of an inquiry ordered by them under sub-section (2).

(2) For the purposes of holding an inquiry under sub-section (1), the Government shall appoint a person who is or has been a judge of the High Court or who is or has been an officer of the Government not below the rank of Chief Secretary to Government. The inquiry authority shall hold the inquiry after giving an opportunity to make representation by the Vice-Chancellor and shall submit a report to the Government on the action to be taken including penalty, if any, to be imposed, and the Government shall, on consideration of the report advise the Chancellor. The Chancellor shall act in accordance with such advice, as far as may be, in any case within three months.”.

30. After section 44 of the 1997 Act, the following section shall be inserted, namely:-

Insertion of
new section
44-A.

“44-A. Application of certain rules to the officers, teachers and employees of the University.- (1) The provisions of the Tamil Nadu Civil Services (Discipline and Appeal) Rules, 1955, the Tamil Nadu Government Servants' Conduct Rules, 1973 and such other rules as the Government may direct shall, with such modification as may be required, apply to the officers (other than the Chancellor and the Pro-Chancellor), teachers and employees of the University.

(2) If any question arises on the application of any provision of the rules referred to in sub-section (1) to the officers (other than the Chancellor and the Pro-Chancellor), teachers and employees of the University, the question shall be referred to the Syndicate whose decision thereon shall be final.”.

31. After Section 53 of the 1997 Act, the following section shall be inserted, namely:-

Insertion of
new section
53-A.

“53-A. Power to give directions.- The Government may, from time to time, issue such directions to the University, as they may deem fit, and it shall be the duty of the University to comply with such directions.”.

PART-XI.

AMENDMENTS TO THE TAMIL NADU OPEN UNIVERSITY ACT, 2002.

Tamil Nadu
Act 27 of
2002

32. After section 10 of the Tamil Nadu Open University Act, 2002 (hereafter in this Part referred to as Tamil Nadu Act 27 of 2002), the following section shall be inserted, namely:-

Insertion of
new section
10-A.

“10-A. Removal of Vice-Chancellor.- (1) The Vice-Chancellor shall not be removed from his office except by an order of the Chancellor passed on the ground of wilful omission or refusal to carry out the provisions of this Act or for abuse of the powers vested in him and on the advice tendered by the Government on consideration of the report of an inquiry ordered by them under sub-section (2).

(2) For the purposes of holding an inquiry under sub-section (1), the Government shall appoint a person who is or has been a judge of the High Court or who is or has been an officer of the Government not below the rank of Chief Secretary to Government. The inquiry authority shall hold the inquiry after giving an opportunity to make representation by the Vice-Chancellor and shall submit a report to the Government on the action to be taken including penalty, if any, to be imposed, and the Government shall, on consideration of the report advise the Chancellor. The Chancellor shall act in accordance with such advice, as far as may be, in any case within three months.”.

33. After section 43 of Tamil Nadu Act 27 of 2002, the following section shall be inserted, namely:-

Insertion of
new section
43-A.

“43-A. Application of certain rules to the officers, teachers and employees of the University.- (1) The provisions of the Tamil Nadu Civil Services (Discipline and Appeal) Rules, 1955, the Tamil Nadu Government Servants' Conduct Rules, 1973 and such other rules as the Government may direct shall, with such modification as may be required, apply to the officers (other than the Chancellor and the Pro-Chancellor), teachers and employees of the University.

(2) If any question arises on the application of any provision of the rules referred to in sub-section (1) to the officers (other than the Chancellor and the Pro-Chancellor), teachers

Tamil Nadu Act 32 of 2002. and employees of the University, the question shall be referred to the Syndicate whose decision thereon shall be final.”

34. After section 52 of Tamil Nadu Act 27 of 2002, the following section shall be inserted, namely:-

“52-A. Power to give directions.- The Government may, from time to time, issue such directions to the University, as they may deem fit, and it shall be the duty of the University to comply with such directions.”.

Insertion of new section 52-A.

PART-XII.

AMENDMENTS TO THE THIRUVALLUVAR UNIVERSITY ACT, 2002.

Tamil Nadu Act 32 of 2002.

35. After Section 12 of the Thiruvalluvar University Act, 2002 (hereafter in this part referred to as Tamil Nadu Act 32 of 2002), the following Section shall be inserted, namely:-

Insertion of new section 12-A.

“12-A. Removal of Vice-Chancellor.- (1) The Vice-Chancellor shall not be removed from his office except by an order of the Chancellor passed on the ground of wilful omission or refusal to carry out the provisions of this Act or for abuse of the powers vested in him and on the advice tendered by the Government on consideration of the report of an inquiry ordered by them under sub-section (2).

(2) For the purposes of holding an inquiry under sub-section (1), the Government shall appoint a person who is or has been a judge of the High Court or who is or has been an officer of the Government not below the rank of Chief Secretary to Government. The inquiry authority shall hold the inquiry after giving an opportunity to make representation by the Vice-Chancellor and shall submit a report to the Government on the action to be taken including penalty, if any, to be imposed, and the Government shall, on consideration of the report advise the Chancellor. The Chancellor shall act in accordance with such advice, as far as may be, in any case within three months.”.

36. After section 43 of Tamil Nadu Act 32 of 2002, the following section shall be inserted, namely:-

Insertion of new section 43-A.

“43-A. Application of certain rules to the officers, teachers and employees of the University.- (1) The provisions of the Tamil Nadu Civil Services (Discipline and Appeal) Rules, 1955, the Tamil Nadu Government Servants' Conduct Rules, 1973 and such other rules as the Government may direct shall, with such modification as may be required, apply to the officers (other than the Chancellor and the Pro-Chancellor), teachers and employees of the University.

(2) If any question arises on the application of any provision of the rules referred to in sub-section (1) to the officers (other than the Chancellor and the Pro-Chancellor), teachers and employees of the University, the question shall be referred to the Syndicate whose decision thereon shall be final.”.

37. After section 52 of Tamil Nadu Act 32 of 2002, the following section shall be inserted, namely:-

Insertion of new section 52-A.

“52-A. Power to give directions.- The Government may, from time to time, issue such directions to the University, as they may deem fit, and it shall be the duty of the University to comply with such directions.”.

PART-XIII.

AMENDMENTS TO THE TAMIL NADU TEACHERS EDUCATION UNIVERSITY ACT, 2008.

Tamil Nadu Act 32 of 2002.

38. After section 10 of the Tamil Nadu Teachers Education University Act, 2008 (hereafter in this Part referred to as the 2008 Act), the following section shall be inserted, namely:-

Insertion of new section 10-A.

“10-A. Removal of Vice-Chancellor.- (1) The Vice-Chancellor shall not be removed from his office except by an order of the Chancellor passed on the ground of wilful omission or refusal to carry out the provisions of this Act or for abuse of the powers vested in him and on the advice tendered by the Government on consideration of the report of an inquiry ordered by them under sub-section (2).

(2) For the purposes of holding an inquiry under sub-section (1), the Government shall appoint a person who is or has been a judge of the High Court or who is or has been

an officer of the Government not below the rank of Chief Secretary to Government. The inquiry authority shall hold the inquiry after giving an opportunity to make representation by the Vice-Chancellor and shall submit a report to the Government on the action to be taken including penalty, if any, to be imposed, and the Government shall, on consideration of the report advise the Chancellor. The Chancellor shall act in accordance with such advice, as far as may be, in any case within three months.”.

39. After section 41 of the 2008 Act, the following section shall be inserted, namely:-

Insertion of
new section
41-A.

“41-A. Application of certain rules to the officers, teachers and employees of the University.- (1) The provisions of the Tamil Nadu Civil Services (Discipline and Appeal) Rules, 1955, the Tamil Nadu Government Servants' Conduct Rules, 1973 and such other rules as the Government may direct shall, with such modification as may be required, apply to the officers (other than the Chancellor and the Pro-Chancellor), teachers and employees of the University.

(2) If any question arises on the application of any provision of the rules referred to in sub-section (1) to the officers (other than the Chancellor and the Pro-Chancellor), teachers and employees of the University, the question shall be referred to the Syndicate whose decision thereon shall be final.”.

40. After section 50 of the 2008 Act, the following section shall be inserted, namely:-

Insertion of
new section
50-A.

“50-A. Power to give directions.- The Government may, from time to time, issue such directions to the University, as they may deem fit, and it shall be the duty of the University to comply with such directions.”.

STATEMENT OF OBJECTS AND REASONS.

The Chennai University Act, 1923 (Tamil Nadu Act VII of 1923), the Madurai Kamaraj University Act, 1965 (Tamil Nadu Act 33 of 1965), the Anna University Act, 1978 (Tamil Nadu Act 30 of 1978), the Bharathiar University Act, 1981 (Tamil Nadu Act 1 of 1982), the Bharathidasan University Act, 1981 (Tamil Nadu Act 2 of 1982), the Mother Teresa Women's University Act, 1984 (Tamil Nadu Act 15 of 1984), the Alagappa University Act, 1985 (Tamil Nadu Act 23 of 1985), the Manonmaniam Sundaranar University Act, 1990 (Tamil Nadu Act 31 of 1990), the Periyar University Act, 1997 (Tamil Nadu Act 45 of 1997), the Tamil Nadu Open University Act, 2002 (Tamil Nadu Act 27 of 2002), the Thiruvalluvar University Act, 2002 (Tamil Nadu Act 32 of 2002) and the Tamil Nadu Teachers Education University Act, 2008 (Tamil Nadu Act 33 of 2008) do not contain provision for removal of Vice-Chancellor, application of the Tamil Nadu Civil Services (Discipline and Appeal) Rules, 1955, the Tamil Nadu Government Servants' Conduct Rules, 1973 and such other rules to the officers, teachers and employees of the University. The Government have, therefore, decided to amend the said Tamil Nadu Acts suitably, to make specific provision for the above said purposes.

2. The Bills seeks to give effect to the above decision.

P. PALANIAPPAN

Minister for Higher Education

MEMORANDUM REGARDING DELEGATED LEGISLATION.

Sub-section (1) of section 12-A of the Chennai University Act, 1923 (Tamil Nadu Act VII of 1923), sub-section (1) of section 13 of the Madurai-Kamaraj University Act, 1965 (Tamil Nadu Act 33 of 1965) and sub-section (1) of section 14 of the Anna University Act, 1978 (Tamil Nadu Act 30 of 1978), proposed to be substituted in clauses 3, 7 and 10 of the Bill, respectively, authorise the Syndicates of Chennai University, Madurai-Kamaraj University and Anna University to prescribe the terms and conditions of appointment of the Registrar in the statutes.

2. The powers delegated are normal and not of an exceptional character.

P. PALANIAPPAN

Minister for Higher Education

A.M.P. JAMALUDEEN,

Secretary.